

(c) whether the Central Paramilitary Forces have been given more powers and modernized to deal with the security challenges; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) Yes, Sir. The Action Plan-II of the Ministry of Home Affairs to strengthen Police and Intelligence machinery includes, inter-alia, initiatives gearing up intelligence machinery, sharing of intelligence and operational co-ordination between different agencies of the Central and the State Governments; establishment of online, dedicated and secure connectivity between designated Members of Multi-Agency Centre (MAC), MAC and the Subsidiary Multi-Agency Centres (SMAOs) in 30 important identified locations and between the SMAOs and the State Special Branches to enhance the level of preparedness and upgrade the security infrastructure; modernizing, strengthening and up-gradation of the State Police and security forces; operationalisation of NSG hubs in 4 locations; activation of the National Investigation Agency; setting up of National Counter Terrorism Centres strengthening of Narcotic Control Bureau; creation of Special Tactical Wing at National Police Academy (NPA) in Hyderabad; Setting up of Counter insurgency and Anti Terrorism Schools; expediting procurement of equipment and weaponry; etc.

(c) and (d) Funds are released for modernization of the Central Paramilitary Forces (CPMFs) under the Police Modernization Scheme. An amount of Rs.506.67 crores has been allotted for the Modernization Plan under BE for the year 2009-10. Action Plan of all the CPMFs have been approved. The actual procurement is an ongoing process.

Recently, the National Security Guard has been given powers to requisition aircraft from registered operators for public service.

Terrorists from across the border

†2019. SHRI BRIJ BHUSHAN TIWARI:

SHRI JANESHWAR MISHRA:

SHRI BHAGWATI SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that around two hundred terrorists have entered into the country from across the border; and

(b) if so, the details of action being made by Government to arrest them and to prevent such infiltration?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government is seized of the problem of illegal trans-border movements of persons. The border guarding forces have been deployed on the international border for round the clock surveillance and they take all effective steps and preventive measures to stop

† Original notice of the question was received in Hindi.

trans-border movements of criminals and anti-social elements. Since this activity takes place surreptitiously, therefore, the definite number of such infiltration cannot be ascertained. The Government has adopted a multi-pronged strategy to prevent infiltration from across the border which includes:

- i) Round the clock surveillance and patrolling on the borders;
- ii) Establishment of observation posts;
- iii) Construction of border fencing and flood lighting;
- iv) Construction of additional 509 BoPs along Indo-Bangladesh/Indo-Pak borders for effective domination;
- v) Introduction of modern and high-tech surveillance equipment;
- vi) Upgradation of intelligence set up;
- vii) Co-ordination with the State Governments and concerned intelligence agencies.

Murder of house owner by domestic helps

2020.SHRI RAJKUMAR DHOOT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that incidents of the murder of house owners by domestic helps in Metro cities have increased during the last one year;
- (b) if so, the details thereof and the reasons therefor; and
- (c) whether Government will make a law for compulsory verification of all domestic help in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) and (b) The National Crime Records Bureau (NCRB), which compiles data on crimes in the country on the basis of inputs from the State Governments/Union Territory Administrations, does not maintain separate information on murder of house owners by domestic helps.

(c) "Police" and "Public Order" are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals involved through the machinery of their law enforcement agencies.

Lack of facilities for CISF personnel at airports

2021.SHRI RAJEEV CHANDRASEKHAR: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government is aware of the fact that in airports, such as Bengaluru Airport, the CISF personnel have to sleep outside the airport in the open and have no other visible facilities; and